## The Tripura Appropriation Bill, 2018

(The Tripura Bill No. 02 of 2018)



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**PART--IV--** Bills introduced in the Tripura Legislative Assembly; Report of selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

# TRIPURA LEGISLATIVE ASSEMBLY SECRETARIAT

NEW CAPITAL COMPLEX AGARTALA, TRIPURA, PIN - 799 010 [Fax: (0381) 241 4095/9654]

No.F.7(12-17)-LA/2018.

Dated, Agartala the 28th March, 2018.

#### NOTIFICATION

"As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, "The Tripura Appropriation Bill, 2018 (Vote-On-Account) (The Tripura Bill No. 2 of 2018)" as introduced in the Assembly on the 28<sup>th</sup> March, 2018 is published in the Tripura Gazette."

(B. Majumder)
Secretary

Tripura Legislative Assembly

#### TRIPURA BILL NO.2 OF 2018.

## THE TRIPURA APPROPRIATION BILL 2018 [VOTE-ON-ACCOUNT] (THE TRIPURA BILL NO.2 OF 2018).

#### A BILL

to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the Services of a part of the financial year 2018-19.

BE it enacted by the Legislative Assembly of Tripura in the sixty-nine year of the Republic of India as follows: -

#### Short Title

Withdrawal of a sum of Rs.4057,19,39,000/- out of the Consolidated Fund of the State of Tripura for a part of the Financial Year 2018-19.

- 1. This Act may be called the Tripura Appropriation Act, 2018.
- 2. From and out of the Consolidated Fund of the State of Tripura, there may be withdrawn sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of Rupees four thousand fifty-seven crore nineteen lakh thirty-nine thousand only towards defraying the several charges which will come in course of payment during the financial year 2018-19 (hereinafter referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule.

#### Appropriation

3. The sums authorized to be withdrawn from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## THE SCHEDULE (See Section (2 & 3)

## Tripura Bill No.2 of 2018

1	2				3			
No. of Votes		Sum Not exceeding Rs.						
	Services and purposes	Charged on the Consolidated Fund			Voted by Assembly			Grand Total
	is a	Revenue	Capital	Total	Revenue	Capital	Total	
1	Department of Parliamentary Affairs	8.75	0.00	8.75	565.38	0.00	565.38	574.13
2	Governor's Secretariat	119.14	0.00	119.14	0.00	0.00	0.00	119.14
3	General Administration (S.A.) Department	0.00	0.00	0.00	1580.76	0.25	1581.01	1581.01
4	Election Department	0.00	0.00	0.00	773.25	140.75	914.00	914.00
5	Law Department	0.00	0.00	0.00	1818.50	770.00	2588.50	2588.50
6	Revenue Department	0.00	0.00	0.00	4628.04	569.50	5197.54	5197.54
7	General Administration (AR) Department	0.00	0.00	0.00	79.44	0.00	79.44	79.44
8	General Administration (P&T) Department	192.00	, 0.00	192.00	6.00	0.00	6.00	198.00
9	Statistical Department	0.00	0.00	0.00	225.88	0.00	225.88	225.88
10	Home(Police) Department	0.00	0.00	0.00	32504.62	823.11	33327.73	33327.73
11	Transport Department	0.00	0.00	0.00	616.95	164.96	781.91	781.91
12	Co-operation Department	62.50	50.00	112.50	687.76	82.13	769.89	882.39
13	Public Works (R&B) Department	2212.50	2990.25	5202.75	10588.85	8560.50	19149.35	24352.10
14	Power Department	0.00	0.00	0.00	2306.38	534.68	2841.06	2841.06
15	P.W.(WR) Department	5.62	68.21	73.83	3302.13	1061.69	4363.82	4437.65
16	Health Department	87.50	77.75	165.25	7177.96	550.00	7727.96	7893.21
17	Information, Cultural Affairs & Tourism Department	0.00	0.00	0.00	808.88	0.00	808.88	808.88
18	General Administration (Political) Department	0.00	. 0.00	0.00	66.54	0.00	66.54	66.54
19	Tribal Welfare Department	0.00	0.00	0.00	27721.23	34777.23	62498.46	62498.46
20	Welfare of SCs, OBCs Department	0.00	0.00	0.00	11209.11	14760.21	25969.32	25969.32

# THE SCHEDULE (See Section (2 & 3)

## Tripura Bill No.2 of 2018

(Rs. In lakhs)

	2	2	*					Rs. In lakhs
1	2				3		· · · · · · · · · · · · · · · · · · ·	
				Sum No	t exceeding Rs.			
No. of Votes	Services and purposes	Charged on the Consolidated Fund			Voted by Assembly			Grand Total
		Revenue	Capital	Total	Revenue	Capital	Total	
21	Food, Civil Supplies & Consumer Affairs	0.00	0.00	0.00	3354.96	73.08	3428.04	3428.0
22	Relief & Rehabilitation Department	0.00	0.00	0.00	890.50	0.00	890.50	890.5
23	Panchayati Raj Department	0.00	0.00	0.00	7300.04	169.13	7469.17	7469.1
24	Industries & Commerce Department	0.00	0.00	0.00	1203.34	709.18	1912.52	1912.5
25	Industries & Commerce (H.H.& Sericulture)	0.00	0.00	. 0.00	661.59	154.96	816.55	816.5
26	Fisheries Department	20.00	7.86	27.86	1238.78	10.00	1248.78	1276.6
27	Agriculture Department	118.75	118.75	237.50	6230.21	2311.75	8541.96	8779.46
28	Horticulture Department	0.00	0.00	0.00	2423.77	45.68	2469.45	2469.4
29	Animal Resource Development Department	0.00	0.00	0.00	2323.39	203.00	2526.39	2526.3
30	Forest Department	0.00	0.00	0.00	2036.05	46.80	2082.85	2082.8
31	Rural Development Department	0.00	0.00	0.00	3556.99	6494.50	10051.49	10051.49
32	T.R.P. & P.T.G. Department	0.00	0.00	0.00	438.62	0.00	438.62	438.62
33	Science; Tech. & Environment Department	0.00	0.00	0.00	222.92	0.78	223.70	223.70
34	State Planning and Co- Ordination Department	0.00	0.00	0.00	3337.47	270.25	3607.72	3607.72
35	Urban Development Department	30.00	12.50	42.50	4348.38	6701.22	11049.60	11092.10
36	Home (Jail) Department	0.00	0.00	0.00	785.01	141.18	926.19	926.19
37	Labour Organisation	0.00	0.00	0.00	313.85	0.00	313.85	313.8
38	GA (Printing & Stationery) Department	0.00	0.00	0.00	474.50	12.50	487.00	487.0
39	Education (Higher) * Department	0.00	0.00	0.00	3641.76	1173.76	4815.52	4815.5
40	Education (School) Department	0.00	0.00	0.00	25692.44	611.77	26304.21	26304.2
41	Education (Social) Department *	0.00	0.00	0.00	14021.76	91.00	14112.76	14112.7
42	Education (Sports & Y.P.) Department	0.00	0.00	0.00	1673.66	205.17	1878.83	1878.8
- 43	Finance Department	23750.00	15000.00	38750.00	40243.68	37.50	40281.18	79031.1

# THE SCHEDULE (See Section (2 & 3)

## Tripura Bill No.2 of 2018

12	₹s.	In	ı	ak	hs,

1	2				3			
No. of Votes		Sum Not exceeding Rs.						
	Services and purposes	Charged on the Consolidated Fund			Voted by Assembly			Grand Total
		Revenue	Capital	Total	Revenue	Capital	Total	
44	Institutional Finance	0.00	0.00	0.00	95.98	0.00	95.98	95.98
45	Taxes and Excise	0.00	0.00	0.00	702.69	0.00	702.69	702.69
46	Treasuries	0.00	. 0.00	0.00	260.48	0.00	260.48	260.48
47	C.M.Secretariat	0.00	0.00	0.00	21.88	0.00	21.88	21.88
48	High Court	367.89	. 0.00	367.89	0.00	0.00	0.00	367.89
49	Fire Service Organisation	0.00	0.00	0.00	1671.75	128.00	1799.75	1799.75
50	Civil Defence	0.00	0.00	0.00	9.00	0.00	9.00	9.00
51	Public Works (DWS) Department	0.25	0.00	0.25	4890.07	3115.58	8005.65	8005.90
52	Family Welfare and Preventive Medicine	100.00	141.62	241.62	6505.90	349.75	6855.65	7097.27
53	Tribal Welfare (Research) Department	0.00	0.00	0.00	90.50	0.00	90.50	90.50
54	Factories and Boilers Orginisation	0.00	0.00	0.00	77,49	0.00	77.49	77.49
55	Employment	0.00	0.00	0.00	162.44	0.00	162.44	162.44
56	Information Technology	0.00	0.00	0.00	229.50	81.60	311.10	311.10
57	Welfare of Minorities Department noine (FSL, PAC, Prose-	0.00	0.00	0.00	789.39	1824,26	2613.65	2613.65
58	cution & Co-ordination	0.00	0.00	0.00	109.25	1.13	110.38	110.38
59	Tourism	0.00	0.00	0.00	82.84	80.00	162.84	162.84
60	Kokborok & Other Minority Languages	0.00	0.00	0.00	18.81	0.00	18.81	18.81
61	Welfare of OBCs	0.00	0.00	0.00	903.50	162.50	1066.00	1066.00
62	Elementary Education	0.00	0.00	0.00	22166.71	307.00	22473.71	22473.71
	GRAND TOTAL:	27074.90	18466.94	45541.84	271869.51	88308.04	360177.55	405719.39

## STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 206 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from 1st April 2018 to 30th June 2018 for the financial year 2018-19.

(Jishnu Dev Varma) Deputy Chief Minister Tripura

## **TECHNICAL REPORT**

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.